

Sl. No.	Name of the Building/Place at Jaipur	Amount
79.	Hawa Mahal (East) Zone Nagar Nigam, Jaipur	4.97
80.	Hawa Mahal (West) Zone Nagar Nigam, Jaipur	5.88
81.	Civil Line Zone Nagar Nigam, Jaipur	11.24
82.	Mansarover Zone Nagar Nigam, Jaipur	1.91
83.	Police Station Amer, Jaipur	2.69
84.	Rajasthan University Law College, Jaipur (Mukhya Mahavidhyalya)	38.05
85.	Rajasthan University Pustakalaya Vibhag, Jaipur	39.53
86.	Rajasthan University Vigyaan Vibhag, Jaipur	60.23
87.	Rajasthan University Administration Bhawan, Jaipur	24.32
88.	Karyalaya Nagar Nigam Lal Kothi, Jaipur	115.83
89.	Police Station Sanganer, Jaipur	2.17
90.	Rajasthan University Hindi Vibhag Jaipur Ground Floor and 1st Floor	38.22
TOTAL Amount Sanctioned		5084.40
Amount released as 1st Installment		2420.00
Additional Amount released as part of 1st Installment		1393.00
Balance amount to be released as 2nd Installment		1271.40

Foundation stone of NISD building in Dwarka

†2046. SHRI MAHENDRA SINGH MAHRA: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the date when the foundation stone of NISD building in Dwarka, New Delhi was laid;

(b) whether this land was full of thousands of green trees;

(c) if so, whether the permission to cut the trees was taken, if so, the details thereof and if not, the action taken against the persons responsible therefor;

(d) whether the wood of trees cut has been given to any cremation house or sold out; and

(e) if so, the details of amount along with the account of Government in which it has been deposited?

† Original notice of the question was received in Hindi.

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI VIJAY SAMPLA): (a) The Foundation Stone of the NISD Building in Dwarka, New Delhi was laid by the Minister of Social Justice and Empowerment on 5th November, 2015.

(b) As per the information received from CPWD, the plot was covered with shrubs, vegetation, and small bushes only and was accumulated with some debris. The plot was not covered with green trees.

(c) to (e) Question do not arise.

Electricity subsidy to SC and ST farmers

2047. SHRI RAMKUMAR VERMA: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether Government intends to increase the subsidy amount and maximum age limit from 55 years to 65 years for electricity subsidy for SC and ST farmers;

(b) whether Government intends to increase the subsidy amount of ₹ 10,000/- to ₹ 50,000/- for people of BPL families of SC and ST so as to provide benefits to more such families; and

(c) whether Government intends to release ₹ 60 crore during the financial year 2017-18 under Special Central Assistance for Scheduled Castes Sub Plan?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI RAMDAS ATHAWALE): (a) and (b) Electricity is a concurrent subject. Supply and distribution of electricity at affordable rate to all the consumers including farmers, in a State/UT falls within the purview of the respective State Government/State Power Utility. The Government of India supplements the efforts of the State Governments through various measures for improvement in power sector and to provide electricity at affordable rates. The State Government can give subsidy to any class of consumers including SC and ST farmers, to the extent they consider appropriate as per provision of section 65 of the Electricity Act, 2003 as well clause 8.3 of the Tariff Policy. There is no specific provision to give subsidized power to SC and ST farmers by the Union Government.

Under the Special Central Assistance to Scheduled Castes Sub Plan Scheme, the proposal to increase the subsidy amount is incorporated in the Expenditure Finance Committee (EFC) Memorandum to be appraised by the Competent Authority.

(c) The Budget allocation under Special Central Assistance to Scheduled Castes Sub Plan (SCA to SCSP) during the financial year 2017-18 is ₹ 800.00 crore, out